

that particular point. And, Sir, the Industries Control and Regulation Act gives these powers. But even before bringing this particular industry within the scope of that Act, I would certainly assure my hon. friend and the industry that so far as the Government is concerned, it will do everything in the matter. The position is that they have come into the industry no matter who is at fault and what we should now do is to concentrate on these industries getting a fair deal. The hon. Member has suggested that we should fix annual quotas. I shall give this assurance—though the assurance itself would not take us very far because I shall be dealing with private enterprise—that I shall see what the Government can do in trying to reconcile the conflict between the various elements. And certainly I will see that the industry which has been started is not destroyed merely because of competitive forces operating without any let or hindrance. Sir, that is all that I am able to say at this moment. My Ministry would take this into account to see what we can do. We have the usual method of summoning a conference and asking these people to reconcile their claims.

AN HON. MEMBER: What about exports?

SHRI T. T. KRISHNAMACHARI : Yes, we will always encourage exports. And I can tell the hon. Members that at the moment foreign exchange position is certainly not very happy and we would certainly like to export. Sir, I see now that the time is up and I do not want to keep the House going. But I can assure the House that I shall endeavour to do all I can in this matter in order to help Indian industries.

Lastly, Sir, I would like to say that it is wrong for anybody to say that this Government is against Indian industries as such. At the same time the Government takes an overall view of the picture. A person starts a lamp manufacturing plant and he only thinks of lamp manufacture.

Another person starts another plant and he only thinks of that particular thing. And very rightly he cannot take an overall view. Reconciliation of the needs of the various industries of this country happens to be the responsibility of the Government and I would say that development of this country's economy is the main consideration. So I will not take more time of the House and that is all I had to say.

PAPERS LAID ON THE TABLE

REPORT OF THE JOINT COMMITTEE ON RESERVE AND AUXILIARY AIR FORCES BILL, 1952

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith.

MESSAGE FROM THE HOUSE OF THE PEOPLE

SALARIES AND ALLOWANCES OF MINISTERS BILL, 1952

MR. DEPUTY CHAIRMAN : Now, Secretary will read out a message.

SECRETARY : Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House :

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Salaries and Allowances of Ministers Bill, 1952, which has been passed as amended by the House at its sitting held on the 31st July 1952."

I lay the Bill on the Table. MR. DEPUTY CHAIRMAN : The House now stands adjourned till 8.15 a.m. tomorrow.

The Council then adjourned till a quarter past eight of the clock on Saturday, the 2nd August 1952.